

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4069
ANSWERED ON:18.04.2002
VIOLATION OF MRTP ACT BY MANUFACTURERS OF COLD DRINKS
RAMDAS ATHAWALE

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the manufacturers of cold drinks are extensively violating the MRTP Act in the country including Delhi during the last three years;
- (b) if so, the details thereof, year-wise and State-wise;
- (c) the names of the said manufacturers of cold drinks against whom complaints have been lodged for violating the MRTP Act; and
- (d) the action taken or proposed to be taken by the Government against the manufacturers of such cold drinks?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) to (d) During the past three years, the Monopolies and Restrictive Trade Practices (MRTP) Commission, instituted six enquiries against soft drinks manufacturers for alleged indulgence in restrictive and unfair trade practices. The details of these enquiries are given in the statement annexed. Action is taken as contemplated under the MRTP Act, 1969 for violations of provisions of law, if any.

ANNEXURE

STATEMENT REFERRED TO IN ANSWER TO LOK SABHA UNSTARRED QUESTION NO. 4069 FOR ANSWER ON 18.04.2002.

S. No. Enquiry No. Title of Enquiry with Respondent Remarks, if any,

1. UTPE 26/2000 Dr. K. Haribabu, MLA, Andhra Pradesh.
- Vs. - Multinational Softdrinks
Companies. (The complaint was general and
not against any particular
company)
The Hon`ble Commission closed
the matter on 28.03.2001 as no
case of unfair trade practice
was made out.
2. UTPE 57/2000 Director General (I&R) - Vs. -
Campa Beverages Pvt. Ltd. New Delhi. -
3. RTPE 49/2000 Director General (I&R) - Vs. - -
Pepsi Foods Ltd. Sangrur, Punjab
& Jai Drinks Pvt. Ltd. Jaipur,
Rajasthan.
4. RTPE 1/2001 Poona Bottling, Mumbai, Maharashtra. Withdrawn on 31.07.2001
- Vs. - Hindustan Coca Cola Beverages
Pvt. Ltd., New Delhi, Coca Cola
Co. Georgia, USA & Coca Cola
India Ltd. Gurgoan, Haryana.
5. RTPE 60/2001 Kanti Beverages Pvt. Ltd. & -
Another, Mumbai, Maharashtra.- Vs. -
Coca Cola Co., Georgia, USA, Coca

Cola India Ltd. Gurgaon, Haryana
& Hindustan Coca Cola Bottling,
Gurgaon, Haryana.

6. RTPE 61/2001 Acqua Minerals Ltd., Mumbai,
Maharashtra. - Vs. -
Hindustan Coca Cola Beverages
Pvt. Ltd., New Delhi, Coca Cola
Co. Georgia, USA & Crystals
Springs Pvt. Ltd. Kolkata,
West Bengal. The complaint was not
maintainable and dismissed
on 25.07.2001.